



**West Bengal State Electricity Transmission Company Limited**  
(A Govt. of W.B. Enterprise)

*Office of the Chief Engineer*  
State Load Despatch Centre (W.B.),  
PO: Danesh Sk. Lane, Howrah – 711 109.

Memo No : SLDC/HOW/R-02/2024-25/ 657

Dated : 30/10/24.

To  
The Secretary,  
Central Electricity Regulatory Commission,  
World Trade Centre, 6th, 7th and 8th floor,  
Tower -B, Nauroji Nagar,  
New Delhi-110029.

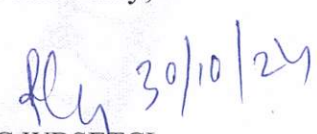
**Sub : Comments/Suggestions of SLDC, WBSETCL to the draft CERC DSM Regulations (First Amendment)-2024**

Madam/Sir,

In reference to the above, please find enclosed the comments/suggestions on the Draft CERC (Deviation Settlement & Related Matters) (First Amendment) Regulations, 2024 from SLDC/WBSETCL for your kind consideration.

Thanking you.

Yours faithfully,

  
C.E., SLDC, WBSETCL

**WBSETCL**

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**Comments for CERC DSM regulations from SLDC/WBSETCL:**

Clause No.	As per Draft Regulation 1 <sup>st</sup> Amendment	Change proposed by SLDC, WBSETCL	Reason
1.2	"These regulations shall come into force with effect from 01.12.2024"	These regulations shall come into force with effect from 02.12.2024	As the DSM settlement week is from Monday to next Sunday it will be better if the amendments commence from a Monday i.e. 02.12.2024.

*Prase*  
30.10.24